

held on the 19th August, 1974, agreed without any amendment to the University of Hyderabad Bill, 1974, which was passed by the Lok Sabha at its sitting held on the 7th August, 1974'

12.45 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1974-75

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1974-75.

- (ii) 'In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd August, 1974, agreed without any amendment to the Companies (Amendment) Bill, 1974 which was passed by the Lok Sabha at its sitting held on the 5th August, 1974'

SHRI SHYAMNANDAN MISHRA (Begusaria): Sir, may I seek your guidance? Now the Supplementary Demands have been presented. But at what stage would it be permissible for us to point out or tell you whether they are in conformity with your ruling?

- (iii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 22nd August, 1974, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Adoption of Children Bill, 1972:

अध्यक्ष महोदय इस पर डिस्कशन आयेगा। आप भी रुके, हम भी देखेंगे।

श्री श्यामनन्दन मिश्र बाद में इजाजत होगी तो रहे। (व्यवधान)

अध्यक्ष महोदय जो बाद में सुधर जाये वह ठीक होता है।

"That the time appointed for the presentation of the Report of the Joint Committee of the House on the Adoption of Children Bill, 1972, be further extended up to the last day of the Ninety-second Session of the Rajya Sabha",

12 45 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission, Sir, I rise to announce Government Business in this House during the week commencing 26th August, 1974, will consist of:—

ASSENT TO BILL

SECRETARY-GENERAL: Sir, I lay on the Table the Direct Taxes (Amendment) Bill, 1974 passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 16th August, 1974.

(1) Consideration and passing of the Constitution (Thirty Fourth Amendment) Bill, 1974

(2) Consideration of any item of Government Business carried over from the Order Paper of Saturday, the 24th August, 1974.

(3) Consideration and passing of the following Bills in replacement of Ordinances together with the

Statutory Resolutions seeking dis-approval thereof:—

- (a) The Alcock Ashdown Company Limited (Acquisition of Undertakings) Amendment Bill, 1974, as passed by Rajya Sabha.
- (b) The Press Council (Amendment) Bill, 1974, as passed by Rajya Sabha.
- (c) The Indian Iron & Steel Company (Taking Over of Management) Amendment Bill, 1974, as passed by Rajya Sabha.
- (4) Discussion and voting on:—
 - (a) Supplementary Demands for Grants (General) for 1974-75.
 - (b) Supplementary Demands for Grants (Gujarat) for 1974-75.
 - (c) Supplementary Demands for Grants (Pondicherry) for 1974-75.
 - (d) Supplementary Demands for Grants (Railways) for 1974-75.
- (5) Further consideration and passing of the oil Industry (Development) Bill, 1974.

अध्यक्ष महोदय : मैं आपसे मैं बात कहना चाहता हूँ। शुरु शुरु गलती से 1-2 को इजाजत दे बैठें, 377 जो है ...

श्री एस० एम० बनर्जी (कानपुर) : यह तो सालों से हो रहा है।

अध्यक्ष महोदय : जी नहीं।

अब आज इसमें 20 हो गए। पहले दो, चार, पांच, सात और फिर बढ़ते बढ़ते 20 हो गये। अब बताइये कोई हद होनी चाहिए। तो मैं इसको कम करूंगा, दो चार से ज्यादा नहीं लूंगा। वह बड़ी

मुश्किल बात है। हर चीज की शकल बिगड़ जाती है। पहले कालिग प्रटेन्शन 10-15 मिनट का होता था, यह रुल था कि मेम्बर क्वेश्चन पूछ सकता है लेकिन वह भाषण बन गया। बिजनेस एडवाइजरी कमेटी में सवाल उठता है कि आप बन्द क्यों नहीं करते हैं। इसमें प्रैपिल करना पड़ता है, मेम्बर आखिरी दिखाता है, मेरे साथ बहस करता है। तो एक गलती जो शुरू कर दी उसमें आज एक साथ 20 आ गए। इसको छोड़ना पड़ेगा, यह मेरा अपना प्योरली डिस्क्रिशन है।

श्री ए० पी० शर्मा (बनसर) : अपने डिस्क्रिशन में जो आप ठीक समझें करें।

SHRI JYOTIRMOY BOSU (Diamond Harbour): For this purpose we have stopped raising matters under Rule 377 on this day. (*Interruptions*).

अध्यक्ष महोदय : मैं 377 पर देखूंगा। कालिग प्रटेन्शन में भी अब भाषण बन गया है।

श्री लक्ष्मी लिनये (बांका) : सदस्य बड़े सक्रिय और सचेत हो गए हैं, इसमें अफसरों की क्या बात है?

SHRI JYOTIRMOY SOBU: On a point of submission. In the last House, you will remember, when Mr. Sanjeeva Reddy was the Speaker, even ten names were included in the call-attention. Then we agreed to reduce it to five. Now why should we be deprived of this opportunity also? (*Interruptions*).

अध्यक्ष महोदय : मैं इससे इनकार नहीं करूंगा। अगर आपने बैठना है तो रात में बैठें। मुझ भी बैठें और रात में भी बैठें।

There should be two Speakers and four Deputy-Speakers—one Speaker for the day time and one Speaker for the night time.

Mr. Mayathevar.

SHRI K. MAYATHEVAR (Dindigul): Mr. Speaker, Sir, I am very grateful to you for having given me this opportunity to make a submission regarding the unprecedented crisis, that has arisen in the State of Tamil Nadu and elsewhere throughout the country, in the film industry.

Regarding the film industry in the country, in the recent past, from 15-8-1974 a serious set back has taken place, especially for the film industry in Tamil Nadu. We all know that Tamil Nadu is the biggest film producing centre in India....

SHRI R. S. PANDEY (Rejnandgaon): Not the biggest.

SHRI K. MAYATHEVAR: Yes, one of the biggest centres.

MR. SPEAKER: Who created that?

SHRI K. MAYATHEVAR: The State Government has created a historical crisis in the film industry by imposing an unhistorical taxation increasing the show tax from ten times to twelve times which is unheard of in the history of the film industry in the country as also elsewhere in the world.

Now, nearly 1500-2000 cinema theatres have been closed from 15-8-1974. Nearly 500 cinema distributors have also closed their business and more than 2 lakhs of employees employed in this film industry are also threatened with loss of job. The industrial workers and their representatives wanted to meet the Chief Minister of Tamil Nadu, Shri Karunanidhi but he has declined to give an interview as a dictator of the State. Therefore, I request the hon. Central Government and the hon. Minister to safeguard the interests of the film producers, the film distributors, the theatre owners and the workers engaged in the industry, at least on human considerations.

The hon. Speaker knows, as also the hon. House, that Tamil Nadu is overpopulated because of immigration of 15 lakhs repatriates from Burma and Ceylon. The present crisis in the film industry, if allowed to continue, will only worsen the employment situation in the State. Therefore, I request the hon. Speaker and the Central Government to kindly intervene in the matter and safeguard the interests of the film industry in Tamil Nadu.

SHRI S. M. BANERJEE (Kanpur): With your kind permission I would request you and I would also like to remind you that we requested the Railway Minister and the Minister of Tourism and Civil Aviation to make a statement on the reinstatement of the railway employees about which the hon. Prime Minister was kind enough to assure the House, and the second one was about the strike by the Air India pilots. To-day I read in the papers that Mr. Tata has taken a threatening attitude that unless they withdraw the strike they will not discuss the matter with them.

Then, Sir, I have received a photostat copy signed by the Political Assistant to the Deputy Commissioner of Kohima. It is a statement of a Naga girl who has been raped by the CRP men. On 12-8-1974 so many assurances were given on the floor of the House by Shri Uma Shankar Dikshit when a similar matter was raised by Shri Jyotirmoy Bosu.

"I state that, on date 12-8-1974, I came back from K. Bawa Village at 7.30 to 8.00 A.M. after attending the singing practice in Church to my Chuphuzumi village when I entered the village I saw some C.R.P. men roaming in villages, when I entered my house, three C.R.P. men followed me and started asking for bananas corn etc. They started searching my house, they caught me and closed my mouth with hands and started touching my body. I managed to

escape from back door, I was shouting, but all three again caught me and took me forcibly to the neighbouring house of Mr. Hushepra, which they opened themselves. They put down me forcibly on bed, I was resisting them so they started beating me on thighs and other parts. Then all three men raped me turn by turn."

Sir, I have got the photostat copy with me. I shall lay* it on the Table of the House with your permission. I want a statement from the hon. Minister of Home Affairs, Shri Uma Shankar Dikshit. (Interruptions). Sir, the hon. Minister of Home Affairs has been defending the C.R.P. men. I have got the photostat copy duly signed by the Political Assistant to the Deputy Commissioner.

MR. SPEAKER: When there is only announcement of business, such matters should not be brought before the House.

SHRI S. M. BANERJEE: Sir, I demand a statement from him. A Naga girl was raped by C.R.P. men. So, a statement is called for from him.

श्री जनेश्वर निख (इलाहाबाद) मया-
ज्जर पत्रों में एक खबर छपी है पूना से यह आई
है कि उसमनाबाद तालुका में जो गरब
लोग हैं वे कश्मिस्तान को छोड़ करके
हिंडिया निकल कर उनका व्यापार कर रहे हैं।
यह खबर अगर देश भर में फैलती है तो न केवल
यह पता चलेंगा कि कितनी भूख देश में है और
अपना पेट भरने के लिये कश्मिस्तान से इसानों की
हिंडिया ओर कर निकाली जा रही है और
उनको बेचा जा रहा है बल्कि इनमें साम्प्र-
दायिक तनाव भी पैदा हो जाता है। यह केवल
अकाल सूखा और बाढ़ का संकाल नहीं है। यह
सीधे सीधे गृह मन्त्रालय से संबन्धित है और
उनको इस पर अगले सप्ताह एक बकनव्य
देना चाहिये।

SHRI B. S. BHAURA (Bhatenda):
Sir, I want to quote what appeared
in a press report. It says.

"Mr. Dilbag Singh, Punjab M.L.A. and President of the State Truck Operators' Union, said here tonight that the union had made a strong protest to the Prime Minister, Mrs. Indira Gandhi, against the holding up of nearly 1,500 trucks in the Haryana region near Lalru in Patiala District.

"He said that these trucks were plying on the Ambala--Chandigarh road. The first truck was stopped at about 10 A.M. today and after that no truck registered in Punjab was allowed beyond that point.

"He said that telegrams had also been sent to Mr. Uma Shankar Dikshit, Union Home Minister and the Chief Ministers of Punjab and Haryana. He said that the information given to him by the authorities in Haryana was that there were some differences about the alignment of boundary between Punjab and Haryana in that region and that trucks were not allowed to enter the Punjab region from Haryana on orders of higher authorities."

Sir, I would request the Home Minister to intervene at this stage because it might otherwise lead to tensions between two States.

Also, I would request the Parliamentary Affairs Minister to ask the Home Minister to make a statement thereon.

13 hrs.

SHRI DINEN BHATTACHARYYA (Serampore) Sir, I wish to bring one thing I wanted to bring a motion under Rule 193 for a discussion on the food situation, with a special reference to West Bengal. In the rural areas of Bankura and Purulia rice is being sold at Rs 4/- per kg. Starvation deaths

* Mr. Speaker not having subse-
mission, the document was not

quently accorded the necessary per-
treated as laid on the Table.

[Shri Dinen Bhattacharyya]

have started there and 50 starvation deaths have been reported in the papers. Sir, an alarming news has appeared in Calcutta papers that in the statutory rationing areas 250 gms. of rice will be cut, that is, bringing down the total rice ration to 750 gms. This will further aggravate the situation. Sir, in regard to another essential commodity in Calcutta more than thousand persons are standing in queue for a bottle of kerosene. Therefore, I request that the Minister must arrange a discussion on the food situation as well as on the supply of kerosene to different States with special reference to West Bengal.

SHRI SAMAR GUHA (Contai): Sir, I want to draw your attention and through you of Shri L. N. Mishra to the mal-practice that he did in his 1972 election. I will produce a photostat copy of a cheque.

श्री सत्यपाल कपूर (पटियाला) : पायंट आफ़्ट आईर सर । क्या किसी इलेक्शन पेट्रीशन को यहां डिस्कस किया जा सकता है ?

MR. SPEAKER: It is an election matter. Something happened in 1972. The Election Commission is there and we have a number of rulings that such matters will not come in the House. This is not the way to censure a Minister. You may come under a regular censure.

श्री अटल बिहारी वाजपेयी (ग्वालियर) : अध्यक्ष महोदय, आप ने कहा है कि रेगुलर मोशन लेकर आयें। श्री ज्योतिर्मय वन्तु एक रेगुलर मोशन ले कर आये है। वह कहाँ एडमिटेड हो रहा है ?

अध्यक्ष महोदय : मिनिस्टर साहब अगले हफ्ते का बिजिनेस ले कर आये है। लेकिन मेम्बर साहब ने हम तरफ़ के एलीमेंट्स लगाने शुरू कर दिये हैं :

I will have to dis-continue this. You may come under the regular procedure. Why do you distort everything in this fashion?

SHRI SAMAR GUHA: I am drawing your attention to the fact that ten cheques each amounting to Rs. 25,000 have been issued by J. K. Synthetic Co. of Kanpur. (*Interruptions*) Ten cheques each of Rs. 25,000 were sent. But one gentleman, the principal of....

MR. SPEAKER: The hon. Member is making allegations. Let him please sit down. He is a senior Member of his party. I am not allowing him.

SHRI SAMAR GUHA: How can you not allow me?

MR. SPEAKER: When he makes an allegation against any member, that member has to be given notice of it and in case others notice has to be given to the Speaker.

SHRI SAMAR GUHA: I can ask for the hon. Minister's statement next week as to whether it is a fact or not. Here is the photostat copy which I have got. What about this?...

MR. SPEAKER: This is not the way of raising it here. That does not make it relevant.

SHRI SAMAR GUHA: If that photostat copy goes to the press?

MR. SPEAKER: That does not make it relevant for this occasion. If a Member makes allegations against another Member, he first gives notice of it.

SHRI SAMAR GUHA: The hon. Minister can be asked to make a statement as to whether it is a fact or not.

MR. SPEAKER: Let him better give notice and come up under the regular procedure.

SHRI SAMAR GUHA: Why should I? If that is not the case with other Members, why should I have to give previous notice?

SHRI JYOTIRMOY BOSU (Diamond Harbour): On a point of order, arising out of what you have just said. On 2nd August, basing myself on the ruling of Mr. Sanjeeva Reddy, I had tabled a formal motion against Mr. L. N. Mishra who, according to the Kapur Commission's report, has misappropriated funds. From 2nd August we have now come to 23rd August. I have written to the Prime Minister and to your good self, Sir, times without number, how the corrupt Ministers are being shielded here. It is a nauseating thing. The whole thing has been reduced to a mockery, because corrupt people are now supreme in this House and we cannot do anything.

Sir, you are talking about a regular motion. I have given you a regular motion. Nothing has happened to that because Mr. L. N. Mishra is a powerful man and the Prime Minister wants to shield him. I pray to you that this motion. I must be put down for discussion next week. If the House is worth its salt, you must give a decision on this.....

MR. SPEAKER: Order, order. Let him please sit down. I am not going to allow him any further.

(Interruptions).

MR. SPEAKER: If he goes on like this, let me finally ask of him one thing. He has brought the matter under Mr. Sanjeeva Reddy's ruling. Of course, that was a previous ruling quoted by Mr. Sanjeeva Reddy. Under that, the hon. Member sent it to the Speaker, and the procedure was that it was sent to the Prime

Minister. It is already pending there. In spite of that this is the third time that he has got up.

SHRI SHYAMNANDAN MISHRA (Begusarai): For how long will it be pending?

MR. SPEAKER: It takes time. After all, she will have to ask for so many things and so many things will have to be gone into. If he does not want to rely on that, I shall ask him a very direct question. If he does not want to rely on that procedure or sending it to the Prime Minister, let him ask for a direct thing; if he cannot wait, let him come up directly here on the floor of the House.

SHRI JYOTIRMOY BOSU: I have done so. The entire Opposition leaders had written a letter to you...

MR. SPEAKER: That should be under a regular censure motion. When the business is being announced for the next week, suddenly the hon. Member gets up and mentions it; whether it be a Minister or Member, he has no notice of it, suddenly the hon. Member gets up and starts making allegations. I may tell him that it will be setting up a very bad precedent on a matter where the rules are very clear.

SHRI JYOTIRMOY BOSU: I beg of you to understand this. Four days ago, the entire Opposition wrote a letter to your good self....

MR. SPEAKER: Should I take that file and bring it here?

SHRI JYOTIRMOY BOSU: 22 days have passed.

श्री अटल बिहारी वाजपेयी अध्यक्ष महोदय,
अगर किसी मंत्री के खिलाफ प्रश्न दिया जाता है, तो क्या सरकार उस पर तब तक चाहे बैठी रह सकती है ?

MR. SPEAKER: Or let him withdraw it and ask the question in this way, namely 'How long will it take?'. But every time, getting up and repeating the same thing is not proper.

SHRI JYOTIRMOY BOSU: I am not getting up every day.

MR. SPEAKER: He should not get up every time, taking advantage of any situation to raise any points of order, to repeat those things about which an inquiry is being held. He can ask me how much time it will take, and I can enquire about it. I asked you last time also that if you do not want to follow that procedure, I can allow a direct motion here. I cannot be held responsible for the delay in reply.

SHRI SHYAMNANDAN MISHRA: Is it the duty of the member concerned to bestir the office of the Prime Minister which seems to have gone into hibernation? So many days have passed.

AN HON. MEMBER: 22 days.

MR. SPEAKER: You have sent something for inquiry. At the same time, you go on repeating it, condemning him and giving your findings and pronouncements. I put this to you. You ask somebody to make an inquiry into it. At the same time, you go on condemning him, pronouncing your findings and making all sorts of allegations. Is it the way to go about it? Either you wait for the reply or you may ask, why this delay. It is very unfair to go on condemning like this. So long as it is there, you cannot do it.

SHRI ATAL BIHARI VAJPAYEE: The report of the Kapur Commission is there. It is based on that. Why

is the Government not anxious to have a discussion and let the Minister be cleared?

MR. SPEAKER: You followed the procedure mentioned in the rulings given by my predecessor based on the previous ruling in the Mudgal case. We followed it. You can ask what has happened to that, why the delay. I can then enquire. So long as it is pending disposal, you cannot take every opportunity—this is the third or fourth—to pronounce condemnation, cast aspersions and so on. Can you not wait for that? After all, it has to come here. I have to convey the information and then wait for the reply.

SHRI SHYAMNANDAN MISHRA: What about the effect of the delay on the reputation of the Minister himself or on the reputation of the Government? None of us is after the blood of a particular Minister.

अध्यक्ष महोदय : मैं भ्रम से बन्त करता हूँ, एक फीयर माइस्टेड होने के नाते कि जब यह खूज किया है कि उसको फालों करें. . . .

श्री इमाम नद्वी : नहीं, तो वह जल्दी करें. . .

अध्यक्ष महोदय : अगर आप चाहते हैं कि उस में क्या बज्रह है वह हम पूछ कर बता दें तो वह अलग बात है। लेकिन इतनी देर के दौरान में क्या यह ठीक है कि इस तरह में इतने एली-गे शन्ज करते जायें ? फिर उस के भेजने का क्या फायदा है ?

श्री इमाम नद्वी मिश्र : अगर आप के कहने के मुताबिक कोई तो-कांफिडेंट था तब उसी दिनिस्टर को ले कर ।

If we express want of confidence in the Government, would not the Government be obliged to come with information the next day?

सभ्यस्य महोदय : इन्होंने वह रास्ता तो चुन नहीं लिया, मन्त्रीव रेड्ड, ताला रास्ता चुन किया।

SHRI JYOTIRMOY BOSU: I will give it today. I will obey you. But I want to make a small submission.

MR. SPEAKER: Your submissions are very big and offensive sometimes. Please sit down. I have disposed of it.

SHRI JYOTIRMOY BOSU: My allegations are based on written documents. It is all in the Report of the Kapur Commission. It takes half an hour to inquire. Here 22 days are over now.

MR. SPEAKER: You proposed this way yourself. Nobody is to be blamed for it.

For you there is a clear rule that when allegations are made against any member...

SHRI SAMAR GUHA: I am not making allegations.

Mr. SPEAKER: Then what are you doing?

SHRI SAMAR GUHA: The unfortunate thing is that you do not hear me. I am not concerned at the moment with the Kapur Commission. A report has appeared in the *Everyman* weekly with a photostat copy of a cheque. The receipt is by Dr.

Jagannath Mishra on behalf of Shri L. N. Mishra...

MR. SPEAKER: This is an allegation against a person who is not present here.

SHRI SAMAR GUHA: According to this report, a cheque for Rs. 25,000 was given by Dr. Jagannath Mishra on January 11, 1972, to Mr. Raminod Singh, Principal, Kunwar Singh Mahabidyalaya. Similar cheques were sent to 9 other Principals requesting them to help Shri L. N. Mishra during the elections each for a sum of Rs. 25,000 from J. K. Synthetics of Kanpur. But this gentleman, Mr. Raminod Singh was honest enough to send back the cheque and there is the receipt also. I want to know whether this is a fact. It is a matter of honour concerning a Central Minister. The Minister must come forward to exonerate himself from the charges, that have been made publicly.

PROF. MADHU DANDAVATE (Rajapur): Sir, I suggest to the Minister of Parliamentary Affairs that one important issue should find a place in the next week's agenda and that is, the misuse of national resources on mining and export operations and the functioning of the MMTC. It is found that no national policy on this particular aspect is being developed. The functioning of MMTC is very bad and there is no coordination between the various departments concerned. When it comes to NMDC, they throw the blame on MMTC. MMTC points an accusing finger at the railways. The railways point out to the port authorities for inadequate facilities. The shipping companies blame the ports for the delays caused. This is an extremely important issue because a number of barter deals are there in which some of the high officials of MMTC and even the former Commerce Minister are involved. A discussion should take place next week on this issue.

श्री बांकर बयाल सिंह (चतरा) : अध्यक्ष महोदय, इंडियन इंस्टीट्यूट आफ फारेन ट्रेड एक महत्वपूर्ण सु स्थान है। लेकिन पिछले 14 अगस्त से वहां कर्मचारियों का रिने कास्ट चल रहा है। उन की कुछ मांगें भी हैं। वे कर्मचारी वाणिज्य मंत्री श्री डी. पी. चट्टोपाध्याय से मिलने भी हैं और उन की सबसे पहली मांग है कि वहां सी. बी. श्राई. की एन्वायरी होनी चाहिए। मैं चाहता हूँ कि अगले सप्ताह इंडियन इंस्टीट्यूट आफ फारेन ट्रेड के सम्बन्ध में हाउस में डिस्कशन हो या स्टेटमेंट आए और उस पर कुछ बातें हों। क्यों कि वहां की स्थिति बहुत खराब चल रही है और 24 अगस्त से वे लोग बड़े पैमाने पर उग्र रूप में संघर्ष जारी करने वाले हैं। इन्हीं शब्दों के साथ मैं चाहता हूँ कि इस पर डिस्कशन हाउस में होना चाहिए।

श्री चन्निका प्रसाद (बलिया) : अध्यक्ष महोदय, आप के द्वारा मैं माननीय मंत्री जी से निवेदन करूंगा कि हमारी बातों को अगले कार्य क्रम में स्थान देने की कृपा करें कि मेरा यह निवेदन है कि जो लेबर आर्गनाइज्शन हैं वह तो सत्यग्रह और आन्दोलन करके अपनी बातों को मनवा लेता है। लेकिन खेतियार मजदूर जो आनआर्गनाइज्ड है, उनका हालत बहुत ही शोचनीय है हमारे यहां उन की मजदूरी का मसला लेकर झगड़ा छिड़ा हुआ है विशेषकर यू. पि. में और बालया में जिस के लिये लोग कहते हैं कि नक्सलपंथियों का आन्दोलन शुरू हो गया है मेरी प्रयत्ना है कि अगले सप्ताह गृह मंत्री महोदय, इस बात की जांच करके एक स्टेटमेंट यहां पर हाऊस में मैंने इस के लिये कॉलिंग अटेंशन भी दिया, पार्ट नोटिस भी दिया लेकिन कुछ भी मंजूर नहीं हुआ इसलिये विवश हो करके यह बात उठानी पड़ रही है आज की इस भोषण मंहगार्ड के समय में उन खेतियार मजदूरों को मजदूरी जो 20 साल पहले भी वही आज भी है।

आज गरोबों का क्या ठिकाना होगा नक्सल-बंश वहां पर मारपीट कर रहे हैं। प्रश्न

यह है कि यह नक्सलपंथी आन्दोलन है या मजदूरों की लड़ाई है? मैं चाहता हूँ कि गृह मंत्री जी इस के बारे में अपना वक्तव्य दें।

हमारे यहां बलिया में हरिजनो के साथ बहुत अत्याचार हुआ है। अभी हाल में सरसपाली गांव में मजदूरी के सवाल पर एक हरिजन को मार डाला गया हमारी हरिजनो के सम्बन्ध में उदारनापूर्ण नीति होने के बावजूद भी इस तरह के घटनाएँ हो रही हैं मैं चाहता हूँ ठीक अगले सप्ताह में हरिजनों पर हुए अत्याचारों पर चर्चा होनी चाहिये।

अध्यक्ष महोदय : इस के बारे में कमीशन की रिपोर्ट हाऊस के सामने आ रही है :

डा० लक्ष्मीनारायण पाण्डेय (मंदसौर) : अध्यक्ष महोदय, आज के मंदर लेड में एक समाचार छपा है कि पंजाब के लगभग साठे तीन हजार ट्रकों को हरियाणा के बार्डर पर रोक रखा र जिस का कारण काफी नुकसान होने की सम्भवना है। इन ट्रकों में लाखों रुपये का ऐसा जमान भरा है, जैसे खाने की चीजे जो नष्ट हो सकती हैं। ऐसी सूचना भी है कि और ज्यादा ट्रकों को रोकने की संभावना है मैं वह समाचार आप को पढ़ कर सुनाता हूँ।

"Thousands of Punjab trucks have been detained in the Haryana territory for reasons not officially announced till the Government offices closed this evening.

The Punjab Truck Operators Union alleged that about 3,500 trucks plying between Punjab and the rest of the country had been stopped on entry into Haryana at various inter-State borders and made stand at roadside....

Punjab Truck Operators Union President Dilbagh Singh MLA said he had met Chief Minister Zail Singh this morning and sent telegrams to Prime Minister Indira Gandhi for intervention so that the Punjab trucks could be get released. He said trucks laden with fruits, vegetables and other perishable commodities had been held...

"A Punjab Government official alleged that the hold-up was a vindictive action on the part of the Haryana Government authorities. He said there was no need for a State-wide hunt for Punjab trucks unless the motive was to take revenge."

इसलिये मैं चाहता हूँ कि आप परिवहन मंत्री महोदय से इस के बारे में बातचीत दिलायें, क्योंकि यह मामला बहुत गम्भीर है और विलम्ब होने से लाखों रुपये की ख़ाद्य सम्पत्ती नष्ट हो सकती है।

SHRI K. S. CHAVDA (Patan): Sir, you were kind enough to extend an invitation to me to the meeting of the BAC, in which it was discussed that either the Untouchability Offences (Amendment) Bill or special discussion on the atrocities committed on the harijans in the country should be taken up. Professor Samar Guha was also insisting that the discussion on the Untouchability Offences (Amendment) Bill should be taken up as early as possible. Just now the hon. Member, Shri Chandrika Prasad has also made the same suggestion. I submit that it should be taken up next week.

MR. SPEAKER: I hope you will remember that we decided to have a discussion.

SHRI K. S. CHAVDA: It should be taken up next week.

श्री रामावतार शास्त्री (पटना): अध्यक्ष महोदय, कोयले की कमी के कारण वरीनी ताप विद्युत केन्द्र के ठप हो जाने की नौबत पैदा हो गई है इसमें सम्बन्ध में जो समाचार प्रकाशित हुआ है, पढ़ कर सूनाता हूँ।

वैगसराय 19 अगस्त जात हुआ है कि वरीनी ताप विद्युत केन्द्र के समक्ष कोयले की कमी भयंकर संकट उत्पन्न हो गया है इन ताप विद्युत केन्द्र को प्रति दिन एक रैक पन्द्रह सौ टन कोयले की आपूर्ति नहीं की गई तो यहाँ बिजली का उत्पादन किसी भी ढंग में हो सक्त है इस केन्द्र के भण्डार में अब मात्र

चार हजार टन कोयला शेष रह गया है जिसे संकटकालीन भण्डार बताया जाता है। आज कल इसी संकटकालीन भण्डार में से कोयला लेकर काम चलाया जा रहा है।

विद्युत केन्द्र के प्रवक्ता ने बताया है कि यदि इसे प्रति दिन नियमित रूप से कोयले की आपूर्ति नहीं की गई तो पूरे उत्तर विहार में अन्धेरा छा जायेगा और सारे उद्योग धन्धे ठप हो जायेंगे।"

अध्यक्ष जी इस के बारे में विहार विद्युत बोर्ड ने भारत सरकार को एक संकटकालीन पत्र लिखा है जिस के द्वारा रेलवे मंत्रालय इस्पात तथा खान मंत्रालय तथा सिंचाई और विद्युत मंत्रालय का ध्यान आकर्षित किया गया है। इन तीनों मंत्रालय से अनुरोध किया गया है कि वे शीघ्र रास्ता निकाले अन्यथा एक तरफ तो बाढ़ से 70 लाख लोग पीड़ित हैं, खाना नहीं मिल रहा है, भूख से मीते हो रही है दूसरी तरफ यदि उन्हें बिजली भी नहीं मिलेगी तो आप अन्दाजा लग सकते हैं कि उन की स्थिति कितनी दयनीय हो जायगी इस लिये मैं चाहता हूँ कि तीनों मंत्रालय इस सम्बन्ध में मिल कर ध्यान दें और वहाँ पर ज्यादा से ज्यादा कोयला पहुंचाने का व्यवस्था करें कि ताकि यह संकट खत्म हो सके।

SHRI P. CH MAVALANKAR (Ahmedabad): Mr. Speaker, Sir, before I raise my points, with your permission, may I make a submission in all seriousness? You have said that this is taking a lot of time and, therefore, you are now going to change the procedure. But my request is this. We find that every week the Minister of Parliamentary Affairs tells us that the points made will be sent to the Ministers concerned and thereafter they just sit on those points and nothing further happens. In that case, why should we spend even half an hour on this? What we raise here has to be taken note

of, and then, out of the many points that are raised, at least on those points which require immediate and serious attention of the Government, let the Ministers come with statements the next week. Otherwise, why should we exercise our minds and raise all these points? On 14th August, I raised the question of serious drought faced by the State of Gujarat. Now I have got the news today that the entire Kutch is under conditions of scarcity and the five districts of Rajkot, surendranagar, Jamnagar, Banaskanta and Ahmedabad are also facing the serious drought situation. I had requested the Minister of Home Affairs and the Minister of Agriculture to come forward with statements. A whole week has passed, but no statement has come from the Government; nothing has been heard whether they are convening an emergency meeting of the MPs from Gujarat or anything of that sort. Are we here only to ventilate the grievances? Are we not here for redressal of these grievances?

13.27 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

Now, I would come to my points. In the first week of this Session, a motion was put in the name of the Minister of External Affairs for a debate on foreign affairs. Now I do not see anything about the debate on foreign affairs in the business for the next week....

MR. DEPUTY-SPEAKER: We are too full of our own affairs. Why should we bother about foreign affairs?

SHRI P. G. MAVALANKAR: If there is no scope for a debate, a full-fledged debate, on foreign affairs, I would request the Minister of Parliamentary Affairs to request his colleagues, the Minister of External Affairs, and the Minister of Health and Family Planning, to come forward with their statements. The Minister

of External Affairs may make a statement on the present state of Indo-American relations. President Nixon has now quite, and his hour of crisis has been fortunately the finest hour of American democracy. The new President, Mr. Ford, has already taken over; he has met our Ambassador, Mr. T. N. Kaul, and it has been reported that the Indo-American relations would be better. I would, therefore, like the House to be told about the Indo-American relations. The Minister of Health and Family Planning, Dr. Karan Singh, has been attending the World Population Conference at Bucharest and we would like to have a statement from him on what is the government's attitude in regard to the important problem of population control. I hope that this will not end here with the usual reply of the Minister of Parliamentary Affairs, and that the Ministers will come forward, next week, with statements on these two matters

SHRI JYOTIRMOY BOSU: I am rising on the basis of a very sensational news item published in the *Observer* of London dated 4 August 1974. What has been stated in this, even if a fraction of it is true, I can assure you that this scandal will surpass the previous scandals in which the main heroes were Mr. Dharma Teja and Mr. Mundhra. In this affair, a gentleman who is well-known in the business circles here, Mr. R. R. Kapur, a owner of a chain of hotels and tea gardens is mentioned. It has been revealed that behind this lies deals in which the key figure of Mr. R. R. Kapur, a rich Indian businessman is mentioned. I had raised it during the Third Reading of the Finance Bill but so far, the Government has not come out with any reply. Therefore, it is absolutely essential that the House is apprised of the true position and also an assurance be given by the Government that a CBI inquiry will be made...

MR. DEPUTY-SPEAKER: You have raised it before also.

SHRI JYOTIRMOY BOSU: But the Government has not come out with a statement.

MR. DEPUTY-SPEAKER: You have made the point.

SHRI JYOTIRMOY BOSU: This gentleman has taken out of the country millions of rupees in foreign exchange violating the Foreign Exchange Regulations and the money would be definitely black money. Thereby he has acquired equity ownership of a number of foreign companies registered in London and elsewhere, especially they talk of a company by name Fire Ball registered in the Isle of Man and then another rubber estate LPTR, and also he has acquired shares in many other companies. All that I want to say is that this is a very serious matter. Although it was raised on the floor of the House, the Government has not considered it fit enough to come out with a statement. Sir, our economy is in doldrums and we are becoming a pauper day by day and our resources are being drained away. Will the Government come out with all the facts?

My second submission is about the resignation tendered by the QMG, Lt Gen Sircar as he has been superseded without any justification and in his place, Lt Gen Rawlley is promoted. As reports go, Lt Gen Sircar has done a good job in the Indo-Pak conflict in Bangla Desh, and if Lt Gen Sircar has not been given a fair deal by the Government as a result of which, as a good soldier, he has been compelled to resign because everybody is not so thickskinned as this Government, we would like to have a statement from the Defence Minister telling us why he has been superseded and why he has resigned.

Thirdly, the debate on Maruti and Shri L. N. Mishra. If the Government is worth the salt and if they are serious enough to curb the evil of corruption, they should come out and

allow these debates to be taken up. Otherwise, we should think that both the parties involved are corrupt upto the neck-deep.

Mr. Stephen, any point of order?

SHRI C. M. STEPHEN (Muvalu-puzha): He has done his business and he is going out

SHRI JYOTIRMOY BOSU: I do not sit idle. I have to chair the Public Accounts Committee at 2 O'clock. So I have to go away.

MR. DEPUTY SPEAKER: Order, Please.

SHRI C. K. CHANDRAPAN (Tellicherry): We had been discussing in this House about the atrocities committed by the Shiva Sena on the linguistic minorities in Bombay, the Malayalees, the Kannada people and all that...

MR. DEPUTY-SPEAKER: A very good chat was given to them.

SHRI C. K. CHANDRAPAN: Again, the Shiv Sena has started committing the same crime on the linguistic minorities in Bombay. This time it is somewhat quite interesting. Yesterday there was a discussion in the Maharashtra legislature where the State Home Minister came out with a statement saying that Shiv Sena is doing anti-smuggling campaign. So, whoever is doing anti-smuggling campaign, government will support them. That was the shameless statement made by the State Home Minister.

Sir, in the name of anti-smuggling activities, the Government of Maharashtra, as is well known, is conniving with Shiv Sena to perpetrate atrocities on the linguistic minorities living in the city of Bombay. Sir, this cannot be permitted as this will lead to the disunity of the country.

MR. DEPUTY-SPEAKER: You have started a discussion. What do you

want to be done? We are discussing the business for the next week.

SHRI C. K. CHANDRAPPAN: I know very well. I am saying that this will lead to the disunity of the country. This will endanger the unity of the country. Therefore, I request that this matter should find some place in the next week's business either for a Short Duration Discussion or, if it is not possible, then the Home Minister should give an assurance. Sir, he gave this wonderful assurance here that the linguistic minorities would be protected in Bombay. He should now come out with a statement explaining the position of minorities. They should give an assurance that this kind of atrocities will not be committed again by Shiv Sena in Bombay.

श्री मधु लिमये (बांका) : उपाध्यक्ष महोदय, मैं चाहता हूँ दो वक्तव्य सरकार के आये। एक पर बहस भ्रगले सप्ताह मे हो। हर राज्य में मोशल वलफेयर बोर्ड होते हैं और 50 प्रतिशत अनुदान केन्द्रीय सरकार के द्वारा दिया जाता है। उत्तर प्रदेश में सोशल वलफेयर बोर्ड ने 25 कर्मचारियों के वेतन मे कटौती की है और उनका वेतन एक असें मे रोक रखा है। चूकि हम 50 प्रतिशत अनुदान या ग्रान्ट देते है इसलिए हमन साहब मे मे भ्रगले सप्ताह में इस विषय पर एक बयान चाहता हूँ।

दूसरे—बिहार मे मंशोल, जिना बेगूसराय जहा मे श्री श्यामनन्दन मिश्र प्रतिनिधि है, वहां 16 तारीख को लडकों पर लाठी और गोली चलाई गई थी और नित्यानन्द साहू नाम का एक लडका गोली मे मरा। उम लडके की जो लाश थी वह नागरिकों या रिश्तेदारों को देने के बजाये उसकी लाश पर, उसके गिर पडने के बाद, उसके सीने पर पुलिस वाले नाचे। जब एक कामरेड ब्रह्मदेव, जो पुराने स्वतन्त्रता सेनानी हैं,

उस लाश को उठाने के लिए, उस पर कपड़ा रखने के लिए गए तो उनके साथ भी पुलिस वालों ने बड़ी बर्बरता के साथ व्यवहार किया जिसके कारण वह बेहोश भ्रमकांश हो गये। 275 फीट की दूरी से गोली चली हैं और बहाना यह किया गया कि लडके पत्थर फेंक रहे थे, क्या 275 फीट पत्थर फेंका जा सकता है? तो इसके बारे मे मैं गृह मन्त्री जी का वक्तव्य चाहता हूँ।

अब भ्रगले सप्ताह में चर्चा के लिए एक विषय लेने का मुझाव मैं देना चाहता हूँ। हम लोगो ने ललित नारायण मिश्र, पेट्रोलियम मिनिस्टर श्री देवकांत बरुआ के खिलाफ जो आरोप-पत्र दिए है उनके बारे मे हमारे प्रस्ताव है। हम चाहते है इन दो प्रस्तावो मे से, या यह माहति का जो हमारा प्रस्ताव है उनमे मे किसी प्रस्ताव पर भ्रगले सप्ताह मे जरूर बहस होनी चाहिए। मुझे ऐसा लगता है यहां तीन ऐसे शक्तिशाली मन्त्री हैं जिनके बारे मे चर्चा कराना तकरीबन असम्भव हो गया है—एक प्रधान मंत्री और उनके पुत्र का माहति, दूसरे श्री ललित नारायण मिश्र और रेल मन्त्री के नाते उनके कारनामे और तीसरे श्री देवकांत बरुआ—ये तीन शक्तिशाली व्यक्ति हैं जिनके खिलाफ यदि आप इजाजत दें तो मैं संक्षेप में भर्ज करूँ....

SHRI JYOTIRMOY BOSU: He does not know that Maruti control has now been taken over by Birla. The Minister has confirmed it.

श्री मधु लिमये : वह सब आयेगा। मैं जानता हूँ। उससे कोई फर्क नहीं पड़ेगा। संजय को पैसा मिलता रहेगा। दो करोड का सौदा हुआ है वह भी आना चाहिए।

MR. DEPUTY-SPEAKER: Now, your point is that you want a discussion on this. I think you have made your point.

श्री मधु लिमये अब इस सदन में संयुक्त के आधारे पर आरोप किए जाते हैं तो मंत्रियों का क्या यह कर्तव्य नहीं है कि वे अपनी सफाई दें? श्री देवकान्त बरुआ एक भ्रम से चुपपी साधे बैठे हैं। सिद्धार्थ शंकर राय के बारे में भी मैंने कहा है। श्री चट्टोपाध्याय साहब बैठे हुए हैं। एसैशियल कमिडिटीज़ पर बहस चल रही है।

MR DEPUTY SPEAKER You have made your point What do you want now

श्री मधु लिमये एक तो हिम्मत वाला अखबार है। वह लैटर छापता है। वह है मद्रलैंड। बाकी किसी ने पूरे देश के अखबारों में से श्री देवकान्त बरुआ के खिलाफ मैंने जो आरोप पत्र दिया है और प्रधान मंत्री का जो पत्र लिखा है, एक वाक्य नहीं छपा।

श्री अटल बिहारी वाजपेयी. इसीलिए उसको एडवर्टाइजमेंट नहीं मिलता सरकार में।

श्री मधु लिमये नहीं मिलेगा। अखबारों के ऊपर इन मंत्रियों का दबाव है। राष्ट्रपति जी न कल क्या कहा? उन्होंने कहा कि ईविल इंप्रर को पकड़ो। जब हम पकड़ते हैं, ग्रीग घूमखीरी का भंडा फोड़ करते हैं, वरुआन क एकमपोज करते हैं, राष्ट्रपति जी की आज्ञा पर चलते हैं, तो आप मानते नहीं हैं। मैंने सिद्धार्थ शंकर राय को पकड़ा है, श्री देवकान्त बरुआ को पकड़ा है, श्री ललित नारायण मिश्र का पकड़ा है, माना जी को पकड़ा है।

MR DEPUTY-SPEAKER What else do you want You want these things should be discussed

श्री मधु लिमये जब मंत्रियों के ऊपर गम्भीर आरोप लगाए जाए तो क्या लोकतंत्र की गरिमा के लिए यह जरूरी नहीं है कि सभी सदन के सामने आकर अपनी सफाई दें? प्रेस का चूक यह नियंत्रण, कंट्रोल करते
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है इसलिए बात छपती नहीं है। यद्यपि हम बालते हैं तो उसका वाई असर नहीं है। क्या ल कतल के लिए यह जरूरी नहीं है कि जब सदन में गम्भीर आरोप किए जाए इविल इंप्रर को पकड़ा जाए रक्षण क एकपत्र किया जाए, जो मित्र साहब की इच्छा है, त जो सम्बन्धित मन्त्री महोदय है वे अपनी सफाई दें? मैं चाहता हू कि आप इस पर अपना रुलिंग दें।

श्री अटल बिहारी वाजपेयी : पिछले एक महीने से सदन की बैठक चल रही है। अभी तक सदन को इस बारे में विश्वास में नहीं लिया गया कि केन्द्रीय नेता शेख अब्दुल्ला और उनके साथियों के साथ क्या बातचीत कर रहे हैं। हम अखबारों में खबरें पढ़ रहे हैं कि सरकार न मान लिया है कि जम्मू काश्मीर में 1953 की स्थिति वापिस कायम कर दी जायगी। श्री कुलदीप नायर न स्टेट्समैन में लिखा है कि जम्मू काश्मीर में मुख्य मंत्री नहीं होगा चीफ मिनिस्टर नहीं होगा, वजीरेआजम हागा। फिर प्राइम मिनिस्टर और वजीरेआजम में क्या फर्क रहेगा? मैं सरकार से चाहता हू कि वह बताए कि क्या जम्मू काश्मीर में घड़ों की सुई का पीछे घुमाया जा रहा है, क्या पार्लियामेंट को अग्रे में रख कर देश की पीठ के पीछे कोई समझौता किया जा रहा है? ऐसे समझौते के न केवल जम्मू काश्मीर में बल्कि सारे भारत में गम्भीर परिणाम हागे

MR DEPUTY SPEAKER Why do you go by Kuldip Nayar? He has predicted there will be Parliamentary elections next year

SHRI ATAL BIHARI VAJPAYEE The possibility cannot be ruled out

श्री अटल बिहारी वाजपेयी : प्राइम मिनिस्टर सरप्राइज देने में बहुत प्रसिद्ध हैं। विरोधी दल तैयार नहीं हैं। उनके पास पैसा नहीं है इनके पास पैसा है। मैं चाहता हू कि जम्मू काश्मीर की स्थिति के बारे में
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गृह मंत्री एक बयान दे और इस सदन को विश्वास में लें कि शेख अब्दुल्ला और उनके साथियों के साथ क्या बातचीत हो रही है? ऐसा न हो कि पार्लियामेंट की बैठक समाप्त हो जाए और कोई एक ऐसा समझौता कर लिया जाए जो देश को पसन्द न हो, देश के हितों के अनुसार न हो और जब पार्लियामेंट की अगली बैठक हो तब फिर उसको कच्चाटिबू की तरह से हमारे सामने पेश कर दिया जाए। पार्लियामेंट की बैठक खत्म होने से पहले इस बारे में एक बयान आना चाहिये। वैसे तो जम्मू काश्मीर भारत का एक भाग है लेकिन बातचीत कर रहे हैं हमारे विदेश मंत्री। यह रहस्य मेरी समझ में नहीं आता है। लेकिन जो भी कोई बात हो रही है उसके बारे में गृह मंत्री जी को पार्लियामेंट को विश्वास में लेना चाहिये और एक बयान देना चाहिए।

श्री जगन्नाथ राव जोशी (शाजापुर)
मैं चाहता हूँ कि अगले सप्ताह सदन को कच्चाटिबू के बारे में चर्चा करने का मौका मिले। इसके बारे में एक आश्वासन था जिमकी पूर्ति नहीं हुई है। हाल में तमिलनाडु की विधान सभा और विधान परिषद ने एक मत से इसका विरोध किया है और चाहा है कि सरकार इसके बारे में पुनर्विचार करे। आपको याद होगा कि बेरूवाड़ी के हस्तांतरण के सम्बन्ध में जब सर्वोच्च न्यायालय की राय ली गई तो उसने यह कहा था कि बिना पार्लियामेंट को विश्वास में लिए हुए और संविधान में संशोधन किए हुए इतना हस्तांतरण नहीं किया जा सकता। कच्चाटिबू के बारे में सदन में चर्चा कराने का आपने आश्वासन दिया था और उस आश्वासन को आप अगले सप्ताह पूर्ण करें। सैन्यात्मिक स्थिति क्या है इसके विषय में मैं जनरल की राय भी ली जानी चाहिये और हमें पता चलना चाहिये कि उनकी राय क्या है। पार्लियामेंट को अंधेरे में रख कर और राष्ट्र हित को विनाशित दे कर कच्चाटिबू.

MR. DEPUTY-SPEAKER: I think a statement was laid on the Table of the House some time back on this. So, how is Parliament kept in the dark?

SHRI JAGANNATHRAO JOSHI:

The House has given an opportunity to discuss it. We demanded that also. चार सितम्बर को पार्लियामेंट की बैठक समाप्त हो जायेगी। इसके पहले मैं चाहता हूँ और हाँ, सके तो अगले सप्ताह में कुछ समय निकाल कर इसके बारे में चर्चा हो।

SHRI SHYAMNANDAN MISHRA.
I am very grateful to the hon. Member Shri Madhu Limaye for having made a reference to a very shocking incident in a village in my constituency. But I would like to give a little more detail so that the Government are in a position to make a comprehensive statement on the subject. To my mind the subject is also in our jurisdiction. It cannot be said that it is a State subject, because our State at the moment seems to be full of the Central police—the Border Security Force and the CRP—and one does not know which police resorted to the firing which has resulted in the death of this student.

SHRI ATAL BIHARI VAJPAYEE:
Is he sure that the Indira Brigade had not done it?

SHRI SHYAMNANDAN MISHRA:
The Indira Brigade also might have done it; I do not know.

Would the hon. Members of the House believe it that my telegram which was sent out to an ex-Minister one week back to elicit more details about this, has not yet been received? We really do not know whether there is some method in this madness.

Mr. Deputy-Speaker, you may kindly bear with me for a few minutes when I give the details.

SHRI VASANT SATHE (Akola):
 How will it make a Central subject?

SHRI SHYAMNANDAN MISHRA:
 Because Bihar is full of the CRP and the BSF.

SHRI VASANT SATHE: How will it become a Central subject? That help has been given to the State authorities and they are under the State leadership now.

SHRI SHYAMNANDAN MISHRA:
 We want that these forces should be withdrawn from there because they are committing atrocities on the people of Bihar. We are footing the bill for the CRP and the BSF and so we cannot allow them to function in this way there.

On the 15th August, 1974, a huge procession of students and citizens was taken out at Manjhaul, Begusarai district, in support of the students' movement. Some mischief-makers deliberately organised an examination centre at Manjhaul, although the conditions for an examination centre were not fulfilled. These conditions are that a college must have its own building and a principal. Both these conditions did not obtain at Manjhaul. Nevertheless, some students were forcibly taken to the examination centre and were made to write the answers with the help of textbooks. A large number of students protested against it. One girl, to our utter shame, was roughly treated or handled by the police. Thereupon the trouble started between the students and the police. The police had recourse to lathi charge and subsequently on the pretext of some stone-throwing by the students they opened fire from a distance of 275 feet, as has been mentioned by the hon. Member Shri Madhu Limaye already. No stone thrown by the students could have hit any policeman from this distance. In the police firing, this poor student Mr. Nitinand Sahu was killed. The police would

not allow the citizens to remove his corpse. Would you like to put up with a shameful situation of this kind? Not only that but as he fell on the ground, the policeman also trampled him under feet. This is what has happened there. Comrade Brahmadeo, an old and respected freedom fighter, approached the corpse with a view to covering it, but the police manhandled him, abused him and put him under arrest. Therefore, Comrade Brahmadeo has now returned the Tamrapatra which had been given to him by the Government of India.

I therefore demand a judicial inquiry into this matter and a full and comprehensive statement from the hon. Minister of Home Affairs on this incident.

श्री हुकूम चन्द कछवाय (मोरना) :
 उपाध्यक्ष महादय, इस समय सारे देश में मिट्टी के तेल की भयंकर कमी है। बर्स्वई जैसे शहरों में लोग इस के कारण बहुत दुखी हैं। उन की ओर सात घंटे तक लाइन में खड़े रहना पड़ता है। मैं आप के माध्यम से सरकार से यह प्रार्थना करना चाहता हूँ कि इस सदन में मिट्टी के तेल के बारे में चर्चा का अवसर दिया जाये।

**THE MINISTER OF PARLIAMEN-
 TARY AFFAIRS (SHRI K. RAGHU
 RAMAIAH):** If I give a routine
 answer, naturally it will not be fair.

SHRI ATAL BIHARI VAJPAYEE:
 That will not satisfy us.

**SHRI K. RAGHU RAMAIAH: I
 am myself saying it.**

So far as the foreign affairs debate is concerned, this matter came up in the Business Advisory Committee. I think the majority of the party leaders felt that it might be difficult to find time for it. That is where the matter stands. We can review it in the Business Advisory Committee if you so desire. Originally six hours

were there for that as well as the Kachativu discussion, but later on it was felt that it might be difficult to find time. We can consider it if necessary and if there is time.

About the Untouchability (Offences) Bill, some members of the Congress Party also had raised it. (*Interruptions*). Shri Shambu Nath came to me yesterday. Others have also raised it.

First, I shall make a general remark about next week. I will be very happy if we can finish all the work which must be finished, of the replacement of Ordinances by Bills, by 31st both by the Lok Sabha and Rajya Sabha. I do not know how we are going to do it. Next week apart from the discussion on Ordinance tomorrow and the Constitution Amendment Bill on the 28th, I doubt if there is time for any other discussion. Any how this is a general observation.

As regards the untouchability question, there are three items; a general discussion on atrocities on Harijans, the Untouchability (Offences) Bill and discussion of the Report of the Commissioner for Scheduled Castes.

SHRI K. S. CHAVDA: That is different.

SHRI K. RAGHU RAMAIAH: I know. I am coming to that. There are all these things.

SHRI RAMAVATAR SHASTRI: Backward areas also.

SHRI K. RAGHU RAMAIAH: I am coming to that: first forward areas.

MR. DEPUTY-SPEAKER: You must go forward before you go backward.

SHRI K. RAGHU RAMAIAH: We have to consider to which we should give priority. In consultation with

all our friends, we will take a decision.

SHRI SHAMBU NATH (Saidpur): The untouchability (Offences) Bill.

SHRI K. RAGHU RAMAIAH: As I said, we shall consider whether that should not be given priority if there is no time for other matters.

About the other matters, the various valuable suggestions and also insinuations, minus the insinuations they will be considered. For instance, Shri Jyotirmoy Bosu said that we are shielding, some of the Ministers are corrupt and all sorts of insinuations. I would humbly submit this is not the forum for it. However, minus the insinuations, the suggestions will be considered.

SHRI SHYAMNANDAN MISHRA: On a point of order. The hon. Member, Shri Mavalankar, very rightly asked whether the hon. Minister could devise a system by which some of the urgent matters which have been brought to the notice of the House and Government could be attended to. For example the hon. Member, Shri Ramavatar Shastri, has drawn attention to the coal shortage at the Barauni thermal power station which is going to affect a large number of people in North Bihar and its economy.

What are you going to do about matters like these? They must receive your urgent attention.

SHRI K. RAGHU RAMAIAH: Invariably, suggestions minus insinuations are communicated to the ministers concerned. Very after the same things are again and again taken up either in the Business Advisory Committee or in the House. The ministers do give attention to what I write. But there are so many items and it will take some time. Some of them they can do; some they cannot, and for some they want more time.

श्री मधु लिमये : उपाध्यक्ष महोदय, मेरा पॉयंट ऑफ़ ऑर्डर है। जहाँ तक चर्चा का सवाल है, वह मामला तो बिज़िनेस एडवाइज़री कमिटी में लाया जाता है। लेकिन यहाँ कई प्रश्नों पर मतियों के बयान की मांग की गई है। त्रिगत सप्ताह में नैशनल बुक ट्रस्ट तथा चिडडन्त बुक ट्रस्ट का मामला उठाया था। उस के बारे में संसद-कार्य मंत्री ने क्या किया? उन्होंने कहा है कि वह मंत्रियों को लिखते हैं। लेकिन जवाब दिलवाने का काम किस का है? इससे संसद का बहुत समय बचना। संसद-कार्य मंत्री के नाते यह उस का फ़र्ज है, जिस का धालन वह नहीं करते हैं।

SHRI K. RAGHU RAMAIAH: This is really an important matter. I am at loss to know what to do. Every Friday various suggestions are made. If every suggestion is to be implemented immediately, you can imagine how many hours will be required. I am going to seek the advice of the Business Advisory Committee in this matter. Already so many new procedures have been evolved. Under rule 377, previously the ministers could reply later. Now immediately the minister replies. Already there is not enough time for Government business and the discussions we have already agreed to. We have to find a way out. I shall seek the guidance of the Business Advisory Committee.

13.58 hrs.

ESSENTIAL COMMODITIES
AMENDMENT) BILL—contd.

Clause 4— (Amendment of section 6A)
contd.

MR. DEPUTY-SPEAKER: We shall now resume clause by clause consideration of the Essential Commodities (Amendment) Bill. Yesterday we disposed of clauses 2 and 3 and we were considering clause 4. A number of amendments have been moved. Shri Pande.

SHRI D. K. PANDA (Bhanjanagar): My amendment is that instead of 'may' the word 'shall' be substituted. Even though there is provision for awarding five years RI, in a majority of cases, actually the criminals and hoarders have been imprisoned only till the rising of the court. The difference between 'may' and 'shall' is quite big. Most of them are escaping through small loopholes in spite of the stern measures we have enacted. Why should we enlarge the number of loopholes by retaining 'may'?

The minister has asked for the co-operation of the people. But I am sorry to say that through the loopholes not only the criminals escape, but in Maharashtra the dehoarding forces have been punished with RI for 7 years!

You are talking of co-operation, but unless you amend the law as I have suggested there would be a still larger loophole. This news item says:

"For example, in one case in Jhara in Bhandara district 16 khet Mazdoors including Khet Mazdoor Union Prakash Chichked have been sentenced to 7 years R.I. In another case at Raver 36 persons have been jailed for six months' RI. Many cases have been submitted to the sessions."

This is the result of dehoarding. This has come out in the *New Age* recently. Therefore, not only criminals but those who have started dehoarding have to undergo imprisonment for seven years. That is why I press my amendment.

14 hrs.

SHRI C. M. STEPHEN (Muvattu Puzha): Sir, I have given a chit. Could I speak, supporting the amendment, and say something on the Bill?